

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CRIMINAL MISC.APPLICATION NO. 21621 of 2022**

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RAMAN PILLAI BHASKAREN NAIR SREEKUMAR (R. B. SREEKUMAR)
Versus
STATE OF GUJARAT

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Appearance:

MR KALPESH N SHASTRI(1739) for the Applicant(s) No. 1
MS KRINA CALLA, APP for the Respondent(s) No. 1

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CORAM:HONOURABLE MR. JUSTICE ILESH J. VORA

Date : 25/11/2022

ORAL ORDER

1. Heard Mr. Yogesh Ravani assisted by Mr. K.N.Shashtri, learned counsel for the applicant, Mr. Mitesh Amin, learned Public Prosecutor assisted by Ms. Krina Calla, learned APP for the State.
2. The applicant has preferred this successive bail application after filing of the chargesheet, seeking regular bail in connection with the offence being **C.R.No. 11191011220087 of 2022 registered with DCB Police Station, Ahmedabad**, for the offences punishable under Sections 468, 471, 194, 211, 218 and 120B of IPC.
3. Vide order dated 28.09.2022, this Court has granted interim bail till 15.11.2022 and the same has been extended till date.
4. Learned counsel Mr. Ravani submitted that, the applicant has not misused his liberty and he suffering from age related medical issue and therefore, he may be enlarged on interim bail for a period of three months as this application would take considerable time.

5. On the other hand, learned Public prosecutor vehemently opposed the prayer for granting interim bail mainly on the ground that the applicant was granted interim bail for a limited period and therefore, no case is made out for exercising discretion enlarging the applicant on interim bail.

6. Having heard learned counsel for the respective parties and upon perusal of the material placed on record, it is not in dispute that since 28.09.2022, the applicant is on interim bail and has not misused his liberty and have duly complied with the bail conditions. In such circumstances, I am inclined to enlarge the applicant on interim bail for a period of **two months** from today on the same terms and conditions, which were earlier imposed by this Court.

List the matter on **23.01.2023**.

SUCHIT

(ILESH J. VORA,J)

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THE HIGH COURT
OF GUJARAT

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